

The draft Model Bill is presently under consideration by all other State Governments. The State of Jammu & Kashmir, Nagaland and Tripura have sent no reply as yet. The matter is being pursued with them.

Codification of leave and pension Rules of the Central Government Employees

4300. PROF NARAIN CHAND PARASHAR Will the Minister of FINANCE be pleased to state :

(a) Whether it is contemplated to codify the Leave and Pension Rules, of the Central Government employees, and

(b) if so, the likely date by which the proposed codification would be completed by Government ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) (a) and (b) The pension and leave rules have already been codified and published as the central civil services (Pension) Rules, 1972 and the Central Civil Services (Leave) Rules, 1972 in Part II, Section 3, Sub-Section (ii) of the Gazette of India dated the 1st April and the 8th April, 1972 respectively

Presidential Awards to the officers of Central Customs And Excise Department

4301 PROF NARAIN CHAND PARASHAR Will the Minister of FINANCE be pleased to state :

(a) Whether Six Presidential Awards for special distinguished record of service were granted to six officers of the Customs and Central Excise Department on the Republic Day, 1971,

(b) if so, the names, designations and stations of posting of these officers,

(c) the nature of meritorious services in each case, for which these awards were given;

(d) whether any financial incentives were also given to the officers for the meritorious services, and

(e) if so, the amount thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) . (a) Presidential Awards were granted to six officers of the said Departments on the Republic Day, 1971, Two of these awards were granted for Exceptionally Meritorious Services and the rest for Specially Distinguished Record of Service

(b) to (e) A statement is laid on the Table of the House. [*Placed in Library See No L T—3594/72*]

Showing of value in Sindhi language on Currency Notes

4302 PROF NARAIN CHAND PARASHAR . Will the Minister of FINANCE be pleased to state :

(a) whether value of currency note is not written in Sindhi language even though it is one of the languages in the Eighth Schedule to the Constitution of India, and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) . (a) and (b). Although Sindhi is one of the languages listed in the Eighth Schedule of the Constitution of India, the value renderings in Sindhi have not been included in the currency and bank notes so far, because of the absence of a fair measure of agreement among the Sindhi speaking population regarding the script to be adopted.

Seizure of goods by the Collectorate of Central Excise, Madurai

4303 SHRI K. SURYANARAYANA . Will the Minister of FINANCE be pleased to state :

(a) whether Collectorate of Central Excise, Madurai seized 'third party' goods worth a few lakhs of rupees on which Excise Duty had been paid during 1971-72, when these parties were neither licensees nor manufacturers in terms of the Central Excise Act or Rules made thereunder;

(b) if so, a brief account thereof, and